IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

34. **IA-43(MB)2024 IN**
C.P. (IB)/588(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES: Indiabulls Housing Finance Limited
Vs.
Sanjay Kakade

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Mr. Rudra Deosthali i/b. Parinam Law Associates, Ld. Counsel for the Financial Creditor present through VC. Adv. Udita Miyan, Ld. Counsel for the RP present through VC. Mr. Rohit Gupta a/w Adv. Ruturaj Bankar, Ld. Counsel for the Personal Guarantor present.

2. Ld. Counsel for both the parties submit that the settlement talks are going on between the parties and seeks some time to file settlement memo.

3. List this matter for further consideration on **15.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)